



2026:AHC:44568

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7907 of 2026

Rahisuddin

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

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|---------------------------|---|---------------|
| Counsel for Petitioner(s) | : | Prabhakar Pal |
| Counsel for Respondent(s) | : | C.S.C.        |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the parties and perused the record.
2. In proceedings initiated by the petitioner under Section 41 of the U.P. Land Revenue Act, 1901, an order dated 24.07.2024 was passed by respondent No. 2, the Sub-Divisional Officer, District Etah.
3. It is submitted that the aforesaid order has not yet been complied with; hence, the present writ petition has been filed.
4. In view of the above and in the interest of justice, the present writ petition is finally disposed of with liberty to the petitioner to move an appropriate application before respondent No. 2, the Sub-Divisional Officer, District Etah. In the event such an application is filed, respondent No. 2 shall consider and decide the same by passing an appropriate order strictly in accordance with law most expeditiously and preferably within a period of two months, and without granting unnecessary adjournments, unless there is no legal impediment.
5. It is made clear that this Court has not adjudicated the matter on merits.

**(Prakash Padia,J.)**

**February 25, 2026**

Vibha Singh